## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 1974

## TO BE ANSWERED ON THE 3<sup>RD</sup> MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

### **PERSONAL USE OF NATIONAL FLAG**

### **1974.** SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any steps to restrict the personal use of National Flag by any political, regional or national parties in displaying their election symbols in the middle or any other part of the National Flag;

(b) if so, the details thereof;

(c) the time by which the Prevention of Insults to National Honour Act, 1971 is likely to be amended in this regard; and

(d) if not, the reasons therefor?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): The use/display/hoisting of the Indian National Flag is regulated by the Flag Code of India, 2002 and the Prevention of Insults to National Honour Act, 1971. The act of disrespect of National Flag is punishable under Section 2 of the Prevention of Insults to National Honour Act, 1971. Further, no proposal for amendment in the Prevention of Insults to National Honour Act, 1971 is under consideration of the Ministry of Home Affairs as the existing provisions of the Act are considered adequate.

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